## COURT-I

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 68 of 2017 & IA NOS. 215 & 713 OF 2017 APPEAL NO. 69 OF 2017 & IA NO. 216 OF 2017 AND APPEAL NO. 78 OF 2017 & IA NO. 222 OF 2017

Dated: 20<sup>th</sup> September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of:

## APPEAL NO. 68 of 2017 & IA NOS. 215 & 713 OF 2017

Indian Wind Power Association .... Appellant(s)

Vs.

Gujarat Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-1

Mr. M. G. Ramachandran Mr. Anand K. Ganesan

Ms. Neha Garq

Mr. Ashwani Ramanathan for R-2

# APPEAL NO. 69 OF 2017 & IA NO. 216 OF 2017

Indian Wind Power Association .... Appellant(s)

Vs.

Gujarat Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-1

Mr. M. G. Ramachandran

Ms. Poorva Saigal Ms. Anushree Bardhan Mr. Shubham Arya for R-2

## APPEAL NO. 78 OF 2017 & IA NO. 222 OF 2017

**Indian Wind Energy Association** 

.... Appellant(s)

Vs.

**Gujarat Electricity Regulatory Commission & Ors.** 

Respondent(s)

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) :

Ms. Suparna Srivastava for R-1

## **ORDER**

IA No. 215 of 2017 in Appeal No. 68 of 2017; IA No. 216 of 2017 in Appeal No. 69 of 2017 and IA No. 222 of 2017 in Appeal No. 78 of 2017 (for exemption from filing certified copy of the impugned order) are allowed.

I.A. No. 713 of 2017 (for condonation of delay in filing reply) is allowed and reply is taken on record.

Learned counsel for the State Commission states that she will file written submissions at the time of hearing of the appeal.

Learned counsel for respondent No.2 seeks two weeks more time to file reply. He may take steps to file the same on or before 06.10.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on *08.11.2017*.

(I. J. Kapoor) **Technical Member**  (Justice Ranjana P. Desai) Chairperson